

ACT No. XIX OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th
October, 1895.)

An Act to amend the Punjab Courts Act,
1884.

XVIII of
1884.

WHEREAS it is expedient to amend the Punjab
Courts Act, 1884; It is hereby enacted as
follows:—

1. To section 4 of the Punjab Courts Act, 1884,
the following paragraph shall be added, namely:—

Addition to
section 4,
Act XVIII,
1884.

“The Governor General in Council may in his
discretion, from time to time, appoint one of the Judges
of the Court to be the Chief Judge, and may, during
any vacancy of the office of Chief Judge, and during
any absence of the Chief Judge, appoint one of the
other Judges of the Court to perform the duties of
Chief Judge until a new Chief Judge has been ap-
pointed and has entered upon the discharge of
the duties of his office, or until the Chief Judge has
returned from such absence, as the case may be.”

2. For section 5 of the said Act the following sec-
tion shall be substituted, namely:—

Substitution
of new
section for
section 5,
Act XVIII,
1884.

“5. (1) The Chief Judge (if any), whether per-
manent or officiating, shall have rank and precedence
before the other Judges of the Court.

Rank and
precedence
of Chief
Judge and
Judges of
Chief Court.

(2) Save as aforesaid, the Judges shall have rank
and precedence according to the seniority of their
appointments as such Judges: except that a Judge
permanently appointed shall be deemed to be senior
to, and shall have rank and precedence before, an
officiating Judge.

(3) In

(3) In the construction of this Act the expression 'the Senior Judge' shall mean the Judge for the time being entitled to the first place in rank and precedence."